

SHRI DINEN BHATTACHARYYA : Discussion can take place after the answer is given by the hon. Minister.

SHRI RAJ BHADUR : The hon. Member may put his question if he wants.

SHRI NARSINGH NARAIN PANDEY: We prefer a debate for full one hour, and let it be put down as tomorrow's business.

श्री विमूढि मिश्र (मोतीहारी) : पालिया-मेंट्री अफेअरम गिनिस्टर ने हम से कहा है कि वे कल एक घन्टे का समय इस विषय पर बहस के लिये देगे, इसलिये हम हम को विदड़ा कर लेगे।

MR. SPEAKER : I am not concerned with what the hon. Member want to decide. If he wants to put the question, he may put the question. Otherwise, he may not. Why does he consult me on this? I have no knowledge about what has transpired in between

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10.05 hrs.

#### RE : QUESTION OF PRIVILEGE

DR. SARADISH ROY (Bolpur) : May I make one submission? This is regarding the notice of breach of privilege which I had given on the 17th of last month.

MR. SPEAKER : The reply has come and it has been conveyed to the hon. Member already. He has denied the facts.

DR. SARADISH ROY : He has not denied the facts, but he has suppressed some facts...

AN HON. MEMBER : What was it about?

MR. SPEAKER : He had brought in some privilege motion, and he had alleged that he had not been treated well. The reply is that the police people showed full respect to him...

DR. SARADISH ROY : They have said that I went to the police station on my own. That is not a fact. They actually dragged me to the police station. They have

suppressed the facts. They have distorted and suppressed the facts.

MR. SPEAKER : They have given the reply and that has been sent to the hon. Member already.

SHRI SAMAR MUKHERJEE (Howrah): There is a serious distortion of facts. Actually, the hon. Member was dragged to the police station, but the reply is that he went there voluntarily.

It is a total lie uttered by the police

SHRI S. M. Banerjee (Kanpur) : Tomorrow is the last day. One of our members, and a member of our party, Shri B. S. Bhaura, had also given notice of a motion of privilege against the Punjab police.

MR. SPEAKER : If that comes, I will let you know.

Everytime such things which are not connected with the House are coming

SHRI DASARATHA DEB (Tripura Fast) : The hon member himself says that he was dragged by the police but the police reply is that he went there on his own. When there is such a variation between the police report and the report given by a Member, whose version is to be relied upon? It is for you to decide.

MR. SPEAKER : Every day there are so many things happening in the country involving people including MPs. But the privileges of MPs extend only to matters concerning the House. But in spite of that, whenever any such thing happens, I take that representation and send it to Government even if it concerns a matter unconnected with the functioning of the House as such. When that version comes, I give it to the member.

SHRI H. N. MUKERJEE (Calcutta-North-East) : In the course of the session, if a member is treated in the way in which, according to the version of the hon. Member he was treated, then surely the matter takes on a different character altogether. So many similar matters have gone to the Committee of Privileges. I do not know the details of this matter. You know more about them. But if the case is as represen-

ted by the hon member, it should be sent to the Committee

MR SPFAKER I have not seen it in detail. We got it last evening. I got it when I was coming in. So I just skipped it. Now I will examine it again.

10 09 hrs

#### PAPERS LAID ON THE TABLE

##### REVIEW AND REPORT OF TRIVENI STRUCTURALS LTD

THE MINISTER OF STATE AND MINES (SHRI S MOHAN KUMARA MANGALAM) I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956

- (1) Review by the Government on the working of the Triveni Structural Limited for the year 1970-71
- (2) Annual Report of the Triveni Structurals Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library] See No LT-1333/71]

##### NOTIFICATION UNDER MYSORE MOTOR VEHICLES TAXATION ACT, ETC AND GUJARAT CARRIAGE OF GOODS TAXATION (AMDT) RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) I beg to lay on the Table

- (1) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore —

(i) S O 1482 published in Mysore Gazette dated the 26th August, 1971,

(ii) S O 1490 published in Mysore Gazette dated the 26th August, 1971 [Placed in Library] See No LT-1334/71]

- (2) A copy of the Mysore Motor Vehicles (Seventh Amendment) Rules 1971 (Hindi and English versions) published in Notification No G S R 247 in Mysore Gazette dated the 12th August 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore [Placed in Library] See No LT-1335/71]
- (3) A copy of the Gujarat (Carriage of Goods Taxation (Amendment) Rules 1971 (Hindi and English versions) published in Notification No GH/G/11/98/CGT-1263/21683 I in Gujarat Government Gazette dated the 15th July, 1971, under sub-section (4) of Section 32 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iv) of the the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat [Placed in Library] See No LT-1336/71]

##### STATEMENTS CORRECTING REPLIES TO USQ Nos 1025 AND 1102 RE ASSISTANCE TO U P FOR DEVELOPMENT OF BACKWARD HILL AREAS ETC

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) I beg to lay on the Table two statements correcting the replies given on the 2nd June, 1971 to Unstarred Questions Nos 1025 and 1102 by Shri Narendra Singh Bisht regarding assistance to U P for Development of Backward Hill Areas and Regional Disparities and Imbalances, respectively, and giving reasons for delay in correcting the replies

##### Statements

- (1) In reply to Lok Sabha Unstarred